



TAMIL NADU LEGISLATIVE ASSEMBLY
(Twelfth Assembly)

ELEVENTH SESSION
(21st September, 2005 to 29th September 2005)

RESUME OF BUSINESS

Legislative Assembly Secretariat, Chennai - 600 009.

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PREFACE

This publication contains a brief resume of the business transacted by the Twelfth Tamil Nadu Legislative Assembly during the Eleventh Session held from 21st September, 2005 to 29th September, 2005.

Chennai - 600 009.
Dated: 2.12.2005.

V. RAJARAMAN,
Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

TWELFTH ASSEMBLY - ELEVENTH SESSION

RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 21ST SEPTEMBER, 2005 TO 29TH SEPTEMBER, 2005.

I. SUMMONS

Summons for the Eleventh Session of the Twelfth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on 8th September, 2005 in S.O.Ms.No. 206, Legislative Assembly Secretariat, dated the 8th September, 2005 to meet at 10.00 A.M. on the 21st September, 2005.

II. DURATION OF THE MEETING

The Eleventh Session of the Twelfth Tamil Nadu Legislative Assembly commenced on the 21st September, 2005 and adjourned sine-die on the 29th September, 2005.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for seven days during the period on the following days:-

21st September, 2005, 22nd September, 2005, 23rd September, 2005, 26th September, 2005, 27th September, 2005, 28th September, 2005 and 29th September, 2005.

In terms of hours, the House sat for 21 hours and 02 minutes.

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IV. PROROGATION

The Eleventh Session of the Twelfth Tamil Nadu Legislative Assembly was prorogued with effect from the 4th November, 2005 vide S.O.Ms. No.234, Legislative Assembly Secretariat, dated the 7th November, 2005.

V. OBITUARY REFERENCES

Twelve Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:-

<i>Serial No. and Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)

Tvl.				
1 K.R. Sundaram	Gudiyatham	1980-1984 1989-1991	05.05.2005	21.9.2005
2 K. Narayanaswamy Pillai	Nallur	1962-1967	05.05.2005	21.9.2005
3 A. Muthuswami	Thirukovilur (SC)	1952-1957	16.05.2005	21.9.2005
4 C. Arumugam	Madurantakam	1971-1976 1977-1980 1985-1986	02.06.2005	21.9.2005

(1)	(2)	(3)	(4)	(5)
5	Dr. M.P. Sekar	Perambur (SC)	1991-1996	03.07.2005 21.9.2005
6	T. Theerthagiri Gounder	Uthangarai Morappur	1967-1971 1985-1988	09.07.2005 21.9..2005
7	T. Perumal	Kadayanallur	1985-1988	17.07.2005 21.9.2005
8	Tmt. P. Lakshmi	Avinasi (SC) Valparai (SC)	1985-1988 1989-1991	15.08.2005 21.9.2005
9	K.C. Ganesan	Jayangondam	1989-1991 1996-2001	22.08.2005 21.9.2005
10	L. Elayaperumal	Egmore (SC)	1980-1984	08.09.2005 21.9.2005
11	S. Ramanathan	Aranthangi	1971-1976	10.09.2005 21.9.2005
12	R. Thamaraikani	Srivilliputhur	1977-1980 1980-1984 1985-1988 1991-1996 1996-2001	14.09.2005 21.9.2005

All the Members stood in silence for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION

On the 21st September, 2005, Hon. Dr. K. Kalimuthu, Speaker, placed before the House the following Condolence Resolution:-

On the demise of **Thiru Munu Adhi**, former Speaker, Tamil Nadu Legislative Assembly:-

"1962 முதல் 1980 வரை சைதாப்பேட்டை, திருப்போரூர் மற்றும் தாம்பரம் தொகுதிகளிலிருந்து தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தொடர்ந்து நான்கு முறை தேர்ந்தெடுக்கப்பட்டு பேரவை உறுப்பினராகவும், 1977 முதல் 1980 வரை ஆறாவது சட்டமன்றப் பேரவையில் பேரவைத் தலைவராகவும் பணியாற்றிய **திரு. முனு ஆதி அவர்கள் 21.6.2005** அன்று மறைவுற்ற செய்தி அறிந்து இப்பேரவை மிகுந்த வருத்தம் கொள்கிறது. திரு. முனு ஆதி அவர்கள் இனிய பண்பும், எளிமையும், அடக்கமும் தன்னகத்தே கொண்டு வாழ்ந்தவர். அனைத்துத் தரப்பினரையும் அரவணைத்துச் செல்லும் பண்பால் அனைவரது பாராட்டுதல்களையும் பெற்றவர். தனது ஆழ்ந்த அனுபவத்தாலும், செயலாற்றலாலும் ஜனநாயக, சட்டமன்ற மரபுகளை பாரபட்சமின்றி நேர்மையுடன் கடைபிடித்து பேரவையின் மாண்பையும், பாரம்பரியத்தையும் பேணிக்காத்த பெருமையுடைத்தவர். இப்பெருந்தகையின் மறைவால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கு இப்பேரவை ஆழ்ந்த இரங்கலையும் அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது".

The above Resolution was adopted *nem. con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the departed soul.

VII. QUESTIONS

During the session, 4,844 notices of questions were received. All of them were admitted. 105 questions were treated as Starred questions and 57 were replied orally in the House. Out of 1269 Questions which were treated as Unstarred questions, 895 were placed before the House. Though 4 questions of short notice were received and admitted, none of them were answered on the floor of the House.

VIII. PANEL OF CHAIRMEN

On the 22nd September, 2005, Hon. the Speaker announced in the House the following Panel of Chairmen for the Eleventh Session of the Twelfth Tamil Nadu Legislative Assembly:-

1. Thiru. P. Rajarethinam
2. Thiru. A. Anwer Rhazza
3. Tmt. C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Dr. C.K. Tamizharasan

IX. STATEMENT MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period Three Statements were made in the floor of the House by Hon. Selvi J Jayalalithaa, Chief Minister under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:-

Sl. No. and Date	Subject on which the statement was made
1. 26.09.2005	Development Planning schemes which are carried at the Hokenekal Tourist Centre are only within the Border limit of Tamil Nadu State.
2. 27.09.2005	To provide subsidised food, provision of jeeps, cell phone, binoculars to the field level forest officials to enable them to form new forest area and to protect the wild life with a view to safeguard the environment.
3. 27.09.2005	Declaring the house at Srivaikundam, where Thiru C.Pa. Adithanar, former Speaker of Tamil Nadu Legislative Assembly and founder of Daily Thanthi, lived as a Memorial and to start a Digital Library in it.

X. CALLING ATTENTION STATEMENTS

Six Calling attention statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

Serial Number and date on which the statement was made (1)	Name of the members who called the attention of the Minister (2)	Minister who made the Statement (3)	Subject (4)
1. 22.09.2005	Thiru. C. Gnanasekaran	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	Need to renovate Thiruvannamalai-Thirukoilur and Arani-Villupuram Roads in Thiruvannamalai District.
2. 22.09.2005	Thiru. P.K. Sekar Babu	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	Need to construct a flyover over the railway bridge at Vyasarpadi in the Chennai-Kolkatta Highway.
3. 23.09.2005	Dr. C. Vijayabasker	Hon. Minister for Transport and Electricity.	Need to supply 3 phase power for longer time to the Agriculturists through Adhana-kottai and Kandharvakottai Electrical sub-stations, in Pudukottai Constituency.

(1)	(2)	(3)	(4)
4. 23.09.2005	Thiru. Kovai Thangam	Hon. Minister for Education and Commercial Taxes.	Need to appoint sufficient teachers and provision of basic amenities to the schools at Sethumadai and Vettaikaranpudur, Valparai Constituency.
5. 26.09.2005	Thiru. K. Paramalai	Hon. Minister for Information and Publicity and Local Administration.	Situation arising out of traffic congestion at the National Highway due to non-functioning of Bus stand at Thiruppuvanam in Sivagangai District.
6. 27.09.2005	Thiru. N. Chandramohan	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	Need to construct a Bridge across Vellappallam Uppanar between Edamanal and Thirunagari villages in Sirkali Constituency.

XI. LEGISLATIVE BUSINESS

During the period, 11 Bills were introduced, considered and passed in the Assembly. The details are as follows:-

Sl. No. and Title of the Bill	Date of Introduction	Date of consideration and passing
(1)	(2)	(3)
1. The Madras University (Special Provisions) Bill, 2005 (L.A. Bill No.9 of 2005)	22.09.2005	22.09.2005 * (Withdrawn on 23.09.2005)
2. The Tamil Nadu General Sales Tax (Amendment) Bill, 2005 (L.A. Bill No.10 of 2005)	22.09.2005	22.09.2005
3. The Tamil Nadu Acquisition of Land for Industrial Purposes (Amendment) Bill, 2005 (L.A. Bill No.11 of 2005)	23.09.2005	29.09.2005
4. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2005 (L.A. Bill No. 12 of 2005)	23.09.2005	29.09.2005
5. The Tamil Nadu Special Economic Zones (Special Provisions) Bill, 2005 (L.A. Bill No.13 of 2005)	23.09.2005	29.09.2005

(1)	(2)	(3)
6. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2005 (L.A. Bill No. 14 of 2005)	23.09.2005	29.09.2005
7. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 2005 (L.A. Bill No.15 of 2005)	23.09.2005	29.09.2005
8. The Tamil Nadu Panchayats (Second Amendment) Bill, 2005 (L.A. Bill No.16 of 2005)	23.09.2005	29.09.2005
9. The Tamil Nadu Panchayats (Third Amendment) Bill, 2005 (L.A. Bill No.17 of 2005)	23.09.2005	29.09.2005
10. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2005 (L.A. Bill No.18 of 2005)	23.09.2005	29.09.2005
11. The Tamil Nadu Appropriation (No.3) Bill, 2005 (L.A. Bill No.19 of 2005)	29.09.2005	29.09.2005

XII. WITHDRAWAL OF GOVERNMENT BILL

The Madras University (Special Provisions) Bill, 2005 (L.A. Bill No.9 of 2005) which was introduced, considered and passed on 22nd September, 2005 was withdrawn by leave of the House on a motion adopted in the House on 23rd September, 2005.

XIII. FINANCIAL BUSINESS

On the 23rd September, 2005, Hon. Thiru C. Ponnaiyan, Minister for Finance presented to the House the First Supplementary Statement of Expenditure for the year 2005-2006.

The demands for further grants were moved in the House on 26th September, 2005. Out of 1553 Cut Motions received 771 Cut Motions were admitted of which only 37 Cut motions were moved in the House. The discussion on the First Supplementary Statement of Expenditure for the year 2005-2006 took place in the House on 26th, 27th and 28th September, 2005. Eleven Members took part in the discussion and the Hon. Minister for Finance replied to the Debate on 29th September, 2005. The Cut Motions were later withdrawn by the Members with leave of the House. The House thereupon voted the Demands for Grants for further expenditure for the year 2005-2006 on the same day.

The Tamil Nadu Appropriation Bill relating to First Supplementary Statement of Expenditure for the year 2005-2006. i.e. the Tamil Nadu Appropriation (No.3) Bill, 2005 (L.A. Bill No.19 of 2005) was also introduced, considered and passed on the same day, i.e. on 29th September, 2005.

XIV. GOVERNMENT MOTIONS

1. On the 22nd September, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Madras University (Special Provisions) Bill, 2005 (L.A. Bill No.9 of 2005) and The Tamil Nadu General Sales Tax (Amendment) Bill, 2005 (L.A. Bill No.10 of 2005) which have been introduced today be taken up for consideration today itself".

The Motion was put to vote and carried.

2. On the 27th September, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 28th September, 2005 and the House do resolve to transact Government Business."

The Motion was adopted *nem.con.*

3. On the 28th September, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 29th September, 2005 and the House do resolve to transact Government business."

The Motion was adopted *nem.con.*

4. On the 29th September, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (No.3) Bill, 2005, (L.A. Bill No.19 of 2005) which has been introduced today be taken up for consideration today itself".

The Motion was put to vote and carried.

5. On the 29th September, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned Sine-die".

The Motion was adopted *nem.con.*

XV. PRIVILEGE MATTERS

On the 28th September, 2005, Thiru. L. Santhanam, M.L.A. raised a matter of privilege against Thiru. M. Karunanidhi, M.L.A., who had criticised the First Supplementary Statement of Expenditure for the year 2005-2006 and the Hon. Chief Minister beyond the limit. He contended that such act by Thiru M. Karunanidhi, M.L.A., involved breach of privilege of the House.

Hon. Speaker referred the matter under rule 226 of the Tamil Nadu Legislative Assembly Rules to the Committee of Privileges for examination and report as there was prima facie breach of privilege involved in the matter.

XVI. MOTION FOR DISAPPROVAL OF ORDINANCES UNDER RULE 166 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

1. On the 29th September, 2005 Thiru V.K. Lakshmanan moved the following motion:-

"That this House disapproves the Tamil Nadu Acquisition of Land for Industrial Purposes (Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.1 of 2005) promulgated by the Governor on 11.7.2005".

The Motion was put to vote and declared lost.

2. On the 29th September, 2005 Thiru V.K. Lakshmanan moved the following motion:-

"That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2005 (Tamil Nadu Ordinance No.5 of 2005) promulgated by the Governor on 4.8.2005".

The Motion was put to vote and declared lost.

3. On the 29th September, 2005 Thiru S.R. Balasubramoniyam moved the following motion:-

"That this House disapproves the Tamil Nadu Panchayats (Second Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.2 of 2005) promulgated by the Governor on 11.7.2005".

The Motion was put to vote and declared lost.

4. On the 29th September, 2005 Thiru V.K. Lakshmanan moved the following motion:-

"That this House disapproves the Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 2005 (Tamil Nadu Ordinance No.7 of 2005) promulgated by the Governor on 2.9.2005".

The Motion was put to vote and declared lost.

XVII. ANNOUNCEMENTS BY HON.SPEAKER

1. On the 23rd September, 2005 Hon. the Speaker announced that the Members who desires to give notices of cut motions on the First Supplementary Statement of Expenditure for the year 2005-2006 should be submitted to the Legislative Assembly Secretariat before 3.00 P.M. on 24.09.2005 under Rule 190 of the Tamil Nadu Legislative Assembly Rules.

2. On the 28th September, 2005 Hon. the Speaker announced that as per the decision of the Business Advisory Committee at its meeting held on 21.9.2005 the meeting of the House had to be concluded on 28.9.2005. Since, the business pending before the House not yet been completed the sittings of the House would be extended with the leave of the House up to 29.9.2005. He also announced that the business scheduled to be taken up on 28.9.2005 would be taken up on 29.9.2005.

XVIII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, Thirteen reports were presented to the House by various Standing Committees of the House as detailed below:-

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1	One Hundred and Seventeenth Report of the Committee on Petitions (2003-2006)	22nd September, 2005
2	One Hundred and Eighteenth Report of the Committee on Petitions (2003-2006)	22nd September, 2005
3	Fifty-ninth Report of the Committee on Papers Laid on the Table of the House (2003-2006)	22nd September, 2005
4	Report of the Committee on Rules (2003-2006)	23rd September, 2005
5	One Hundred and Nineteenth Report of the Committee on Petitions (2003-2006)	23rd September, 2005
6	One Hundred and Twentieth Report of the Committee on Petitions (2003-2006)	23rd September, 2005
7	Sixtieth Report of the Committee on Papers Laid on the Table of the House (2003-2006)	23rd September, 2005
8	One Hundred and Twenty-first Report of the Committee on Petitions (2003-2006)	26th September, 2005
9	One Hundred and Twenty-second Report of the Committee on Petitions (2003-2006)	26th September, 2005
10	Thirty-eighth Report of the Committee on Government Assurances (2003-2006)	27th September, 2005

(1)	(2)	(3)
11	One Hundred and Twenty-third Report of the Committee on Petitions (2003-2006)	27th September, 2005
12	One Hundred and Twenty-fourth Report of the Committee on Petitions (2003-2006)	27th September, 2005
13	One Hundred and Twenty-fifth Report of the Committee on Petitions (2003-2006)	27th September, 2005

XIX. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 80 papers were laid on the Table of the House as detailed below:-

A.	Statutory Rules and Orders	..	44
B.	Reports, Notifications and Other Papers	..	36
Total			80